CP NO. 40(ND)/2015 RT No.38/2016

Sunil Maheshwari & Ors.

... Petitioners

Versus.

M/s Rai Bahadur Kishore Chand & Sons Pvt. Ltd. & Ors. F

... Respondents

Present:

Mr. Varun Dev Mishra, Advocate for petitioners.

Mr. Aman Bahri, Advocate with Ms. Aastha Ray, Advocate

of Dua Associates for respondents No. 2 to 4.

The respondent has filed an affidavit dated 26.10.2016 in compliance with the order dated 06.10.2016 along with the documents. Copy of the same has already been supplied to the learned counsel for the petitioners.

With regard to the other direction issued on 06.10.2016, the learned counsel for the respondents submits that the original despatch registers of notices of the meetings of Board of Directors held between the years 2011 to 2015 are not traceable with the respondents.

Learned counsel for the petitioners further submits that the petitioners have laid their hands on a registered Lease Deed which the petitioners want to file in respect of the property situated at Mcload Road, Amritsar. Let the same be filed with an affidavit before the next date of hearing with advance copy to the other side. The learned counsel for respondents submits that the said property has probably been sold off. The respondents are directed to file affidavit regarding the status of the said property and if there is some Transfer Deed of that property, the same will be placed on record along with the affidavit of the respondents. The respondents would attach the copy of ledger account of the loan transactions entered with the educational societies/schools. The matter be posted for 16.11.2016.

One fra

Learned counsel for the petitioners has also made a statement that the petitioners are ready either to sell their share or purchase the shares of the respondents in the Company. The Official Liquidator, Punjab be directed to send list of approved valuers before the next date.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

November 03, 2016

saini